



HIGH COURT OF MADHYA PRADESH BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/ADL.RG-HCIND/ 1980

Indore, Dated 22/07/2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Shri Girjashankar Parihar
S/o Late Ramlalji Parihar
Bagicha No.10, City Road,
Neemuch

Please refer to your application No. NIL, dated 09/07/2014 inwards on 22/07/2014 and registered at our I.D. No. 20/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you have applied for providing certified copy of Vakalatnama of Chunnilal, if filed, in W.A. No.371/2006 and how many of 35 workmen had filed Vakalatnamas in W.A.Nos. 353 to 355, 358, 367 to 373, 376 to 381 to 384, 386 to 397, 400, 401, 403, 407, 408, 409(year not mentioned). As per the application and as desired by you, the information can not be supplied due to the following reasons:-

(I) As per the Rule 8(1) of High Court of M.P. (Right to Information) Rules 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P. Rules, 2008. You are accordingly requested to contact

Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.

(II) Moreover, Hon'ble the Competent authority of High Court of M.P. has framed "High Court of M.P. (Right to Information) Rules 2006" under Section 18(1) of the Right to Information Act, 2005. As per Rule 3 (2) of the High Court of M.P. (Right to Information) Rules, 2006, **every application is required to be made for one particular item of information only.** Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs.50/- per application.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.


(A.V. MANDLOI)

ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.,
BENCH AT INDORE